Orissa



ORISSA ACT 20 OF 1979

*THE ORISSA AGRICULTURAL INCOME-TAX LAW REPEALING ACT, 1979

[Received the assent of the Governor on the 11th October 1979, first published in an extraordinary issue of the Orissa Gazette, dated the 15th October 1979]

AN ACT TO REPEAL THE ORISSA AGRICULTURAL INCOME-TAX ACT, 1947

BE it enacted by the Legislature of the State of Orissa in the Thirtieth Year of the Republic of India, as follows:-

Short title

- 1. (1) This Act may be called the Orissa Agricultural Income-Tax and commence. Law Repealing Act, 1979.
 - (2) It shall be deemed to have come into force with effect from the 1st day of April, 1979.

hereby Crissa Act. 47. 2. The Orissa Agricultural Income-Tax Act, 1947 is Orissa Act repealed.

^{*} For the Bill see Orissa Gazette, Extraordinary, dated the 12th September 1979 (No. 1741)